

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 204
(IB)-814/ND/2021

IN THE MATTER OF:

Piramal Capital & Housing Finance Ltd. ... Applicant/Petitioner

Versus

Al Nafees Frozen Food Exports Pvt.Ltd. ... Respondent

Under Section: 7 of IBC, 2016

Order delivered on 29.11.2022

CORAM:

**SHRI. BACHU VENKAT BALARAM DAS,
HON'BLE MEMBER (J)**

**SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant : Mr. Gautam Singhal, Adv

For the Respondent : Mr. Sunder Khatri Advocate

ORDER

Ld. Counsel appearing for the Applicant submits that they have not been able to comply with the order dated 23.08.2022, whereby they were directed to file the relevant orders of the Hon'ble Apex Court, the Hon'ble NCLAT & NCLT Mumbai Bench.

Ld. Counsel for the Applicant is directed to comply with the said order and also file a short convenience compilation in support of their application within 10 days with a copy in advance to the other side. If the same is not filed within 10 days, the application shall stand dismissed for non-compliance. Ld. Counsel appearing for the Respondent submits that the matter is coming up before the Hon'ble Apex Court on 05.12.2022.

List the matter on 05.01.2023.

—sd—
(L.N. GUPTA)
MEMBER (T)

—sd—
(BACHU VENKAT BALARAM DAS)
MEMBER (J)